

(b) As was to be expected, the Government of Pakistan, in their reply, merely reiterated their view that the demand for the recall of personnel of the Indian High Commission was made due to their alleged involvement in espionage. The Government of India have once again refuted this contention, in another note dated 4-11-1963 to which there has been no reply from Pakistan.

#### Arrest of a Naga with Chinese Currency Notes

31. { Shri Onkar Lal Berwa:  
Shri Gokaran Prasad:  
Shri Hem Barua:  
Shri D. C. Sharma:  
Shri Vishwa Nath Pandey:

Will the Prime Minister be pleased to state:

(a) whether it is a fact that recently a Naga resident of Lakuni in Mokokchung District of Nagaland was arrested in whose custody some Chinese currency notes were found; and

(b) if so, the details of the incident as also the source from which the Naga had obtained the currency notes?

**The Prime Minister, Minister of External Affairs and Minister of Atomic Energy (Shri Jawaharlal Nehru):** (a) Yes, Sir.

(b) On 12th September, 1963 KAJEN KABA AO son of Teka Temba Ao of Lakhuni village in the district of Mokokchung, was found moving in suspicious circumstances at Nakachari railway station, PS Teok, District Sibsagar, Assam and was arrested. A known thief, he had served a jail sentence for 6 months in Mokokchung in 1962. He was found in possession of, among other things, two one hundred rupee notes issued by the Central Bank of China in 1936. These notes are re-

ported to have been demonetised and to be without value. He claimed to have received the notes from a Khasi girl. This story has, however, been denied by the girl. Enquiries have not so far established any contact between the arrested person and the Chinese.

#### B.O.A.C. Employees' Union, New Delhi

**32. Shri P. Kunhan:** Will the Minister of Labour and Employment be pleased to state:

(a) whether Government have received a representation dated the 23rd September, 1963 from the B.O.A.C. Employees' Union, New Delhi;

(b) if so, their grievances; and

(c) the decision, if any, taken thereon?

**The Deputy Minister in the Ministry of Labour and Employment (Shri R. K. Malviya):** (a). Yes.

(b) The Union had requested that provisions of the Delhi Shops and Establishments Act, 1954, should be implemented. They had also requested that no "unilateral" action should be taken by the Delhi Administration in regard to the grant of total exemption from the Act, which the Air Companies had sought for.

(c) The request of the Air Companies for total exemption from the provisions of the Act has not been agreed to.

सीमा पर जोकों से कष्ट

३३. { श्री युवराज दत्त सिंह :  
श्री कूटा सिंह :  
श्री बड़ें :

क्या प्रतिरक्षा मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि सीमा पर हमारे सैनिकों को जोकों का सामना करना